

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).4497/2004

(From the judgement and order dated 19/07/2004 in CRLMA No.9680/2004
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

AJMAL KHAN ADVOCATE

Petitioner(s)

VERSUS

THE STATE OF U.P. & ANR.

Respondent(s)

(With appln(s) for exemption from filing O.T.)

Date: 21/04/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL

HON'BLE MR. JUSTICE P.P. NAOLEKAR

For Petitioner(s)

Mr. Shakil Ahmed Syed,Adv.

For Respondent(s)

No.1 Mr. Sahdev Singh,Adv.

Mr. Raj Singh Rana,Adv.

No.2 Mr. Vishwajit Singh,Adv.

Mr. Abhishek Chaudhary,Adv.

UPON hearing counsel the Court made the following

O R D E R

Heard learned counsel for the parties.

It appears that pursuant to the interim order passed by this Court, Respondent No.2 was arrested and is in custody. It further appears that proceeding of

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the trial was stayed by the High Court in a transfer petition, which has been disposed of on 12th April, 2006, and direction has been given to conclude the trial within a period of six months from the date of production of certified copy of the order before the trial court. In view of this direction in the transfer petition, we direct that in case the trial is not concluded within a period of six months, as directed by the High Court, it would be open to Respondent No.2 to apply for bail before the trial court.

With the aforesaid directions, the special leave petition is, thus, disposed of.

[Alka Dudeja]
Court Master

[Om Prakash]
Court Master